

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No. 4904 of 2018**

Kishor Kumar Dubey

... **Petitioner**

-Versus-

The State of Jharkhand & Others

... **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner	: Mr. Manoj Tandon, Advocate
For the Respondent-State	: Ms. Pinki Tiwari, A.C. to A.G.
For the Respondent-JSSC	: Mr. Sanjay Piprawall, Advocate

07/09.07.2020. Heard Mr. Manoj Tandon, learned counsel for the petitioner, Ms. Pinki Tiwari, learned counsel for the respondent-State and Mr. Sanjay Piprawall, learned counsel for respondent-Jharkhand Staff Selection Commission.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Ms. Pinki Tiwari, learned counsel for the respondent-State as well as Mr. Sanjay Piprawall, learned counsel for the respondent-Jharkhand Staff Selection Commission jointly submit that the counter affidavit is ready and they will file it in this week itself.

Mr. Manoj Tandon, learned counsel for the petitioner submits that he will examine the counter affidavit and if necessary he will file the reply to the same thereafter.

Post this matter on 10.08.2020.

(Sanjay Kumar Dwivedi, J.)

Ajay/